

MR. SPEAKER: I have already seen what you wrote and I may tell you that when the Minister brought it to my notice; I asked him to lay it before the House.

SHRI JYOTIRMOY BOSU: According to what is said in authoritative books the Speaker comes before the House and makes it known—(Inter-ruptions)—Sir, what were the observations of the Chair?

MR. SPEAKER: When any matter is brought to the notice of the Chair, whoever sits in the Chair, the Minister—as directed by the Chair—has to bring it before the House and that is why I had asked him to bring it before the House. It was for the House to decide; not for the Speaker or any individual.

SHRI JYOTIRMOY BOSU: I shall read out the observation.

MR. SPEAKER: When I say I told him to bring it before the House please do not raise it. It is no use. I asked him to bring it before the House.

SHRI JYOTIRMOY BOSU: It says:

"The Speaker is in overall charge of discipline of the House and therefore he should be fully seized of the matter. Everything should come before him, and it would be more proper if he himself mentions to the House what has happened."

After that, a motion can be brought. I think that will be more regular. Ten days have passed. You have not bothered to come before the House and make a report to the House.

MR. SPEAKER: The House has already taken a decision.

SHRI JYOTIRMOY BOSU: I maintain again that what was done was improper, irregular and it was a serious lapse on the part of the Chair.

MR. SPEAKER: I leave it to the House. I am in the hands of the Privileges Committee. Let them examine it and let us know.

SHRI H. N. MUKERJEE (Calcutta—North-East): Would you kindly make sure that we are not treated to an exhibition where the Chair is cross-examined and all kinds of things are brought up? It is better if these things are discussed in your Chamber.

MR. SPEAKER: He takes pleasure in bringing everything to the House. Members bring many matters here which can be confined to the Chamber. It is so painful sometimes.

SHRI JYOTIRMOY BOSU: I am rather surprised. I have quoted from what the Chair had observed. After I made a submission I quoted that.

(11) OWNERSHIP OF LAND RECLAIMED
FROM THE SEA WITHIN TERRITORIAL
WATERS OF INDIA

श्री मधु लिवडे (बांका) अध्यक्ष

महोदय, कई हफ्ते पहले मैंने भारत के प्रादेशिक समुद्र के नीचे की जमीन की मिलकियत का हवाल उठाया था और लोक सभा का ध्यान इस बात की ओर खींचा था कि महाराष्ट्र सरकार केन्द्र के अधिकार तथा सम्पत्ति का अपहरण कर रही है। महाराष्ट्र सरकार का लैंड रेवेन्यू कोड भी धारा 297 का उल्लंघन करता है। उस को राष्ट्रपति की स्वीकृति कैसे मिली यह रहस्यपूर्ण बात है। धारा 297 इस प्रकार है —

"All lands, minerals and other things of value underlying the ocean within the territorial waters or the continental shelf of India shall vest in the Union and be held for the purposes of the Union".

साथ साथ आप केन्द्रीय सूची की एण्ट्री 27 भी देखिये —

"Ports declared by or under law made by Parliament or existing law to be major ports, including their delimitation, and the constitution and powers of port authorities therein."

आप से मैंने बार बार प्रार्थना की है कि मंत्री महोदय को इस प्रश्न पर सफाई देने का आदेश आप दे। कभी कभी तो आप ऐसे आदेश देते हैं, मगर इस विषय में आप ने कोई स्पष्ट आदेश नहीं दिया है। मैंने इस सम्बन्ध में श्री गुरुमैया जी को भी पत्र लिखा था। उन्होंने कहा कि अगले सप्ताह में श्री गोखले जवाब देंगे। श्री गोखले ने स्वयं मुझ को कहा कि बहुत जल्द उत्तर देंगे, लेकिन ताज्जुब है अभी तक सरकार की तरफ से कोई स्पष्टीकरण नहीं आया।

कन बम्बई के मेरे एक मित्र ने "लोकसत्ता" दैनिक में छपे एक समाचार का कतरन मेरे पास भेजा है। यह सब से अधिक बिक्रीबाना मराठी दैनिक है। इस में विधि मंत्रालय के द्वारा दी गई जानकारी के आधार पर लोक सत्ता के प्रतिनिधि ने मेरी बातों को गलत बताने का प्रयत्न किया। पूरे समाचार की मंशा है कि मेरी दलीलों को त्रुटिनिवाद साबित किया जाय और महाराष्ट्र सरकार को मही ठहराया जाय। अगर लोकसत्ता मेरे बयान की अपने में कोई धारोचना करता तो मैं कुछ नहीं कहता। लेकिन लोक सत्ता के सम्पादकता ने श्री हरिभाई गोखले और विधि मंत्रालय का हथियार बन कर मेरे ऊपर आरोप किये हैं — यह बहुत अनुचित है। मैंने जो वक्तव्य दिया था वह आप की अनुमति से दिया था। मेरा इस में कोई व्यक्तिगत स्वार्थ नहीं था। मैं केन्द्र की खमीन और जायदाद की रक्षा

करना चाहता था, मविधान को गरिमा को बढ़ाना चाहता था, लेकिन यह खेद की बात है कि मंत्री महोदय अपनी सफाई मदन में देने के बजाय अप्रत्यक्ष ढंग से मेरे ऊपर समाचार पत्रों के द्वारा हमला कर रहे हैं। मेरे जैसे वसजोग और सत्ताहीन सदस्य की बातें लोकसत्ता के प्रतिनिधि अभी नहीं छापते, लेकिन श्री हरिभाई गोखले स्वयं केन्द्रीय कावीना के सदस्य हैं, केन्द्र के हितों की रक्षा करना उन का कर्तव्य है, मगर वे महाराष्ट्र सरकार से मिल कर मेरे खिलाफ प्रचार करवा रहे हैं।

अध्यक्ष महोदय, इसमें करोड़ों रुपये की जमीनों की बिक्री श्री बसन्तराव नायक ने की है इसलिए आप मेहरबानी करके मुझे कानून मन्त्री के खिलाफ नियम 184 के तहत प्रस्ताव पेश करने की इजाजत दें।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): It is true that hon. Member had raised a question which I sought and do think, is interesting and somewhat complicated, which involves an interpretation of article 297 of the Constitution. That is why, even though you have not given any direction, I have myself written to your Secretariat, informing them that I am examining this question and will make a statement as early as possible. When I happened to meet the hon. Member a week ago, I myself told him that I am examining this question and will make a statement. I do not want to run away from that commitment, but is a question of time. This is a matter which requires careful examination because it is not a question of Bombay alone; whatever view we take on article 297 will apply to all the four shores of the country. We have to examine all the aspects of the laws of the sea and international law will have to be gone into. Sir, I assure you and I assure the hon. Member that next week I will make a statement.